

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/285(KB)2021

IA(I.B.C)/932(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	EVANIE ECONEST HOME BUYERS ASSOCIATION THROUGH AUTHORIZED REPRESENTATIVE RAKESH SINGH VS EVANIE INFRASTRUCTURE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conference/physically)

Mr. Anubhav Sinha, Adv.] For the Petitioners/Financial Creditor
Mr. Subhasis Dey, Adv.]
Ms. Shruti Shaw, Adv.]
Ms. Minakshi Manot, Adv.]
Ms. Urmila Chakraborty, Adv.] For the Corporate Debtor
Mr. Balarko Sen, Adv.]
Mr. Pradip Maity, Adv.]

ORDER

1. Ld. Counsel for the parties present.
2. We have heard Ld. Counsel for the parties.
3. **Reserved for orders.**
4. Ld. Counsel appearing for the Financial Creditor has placed reliance on Paragraph-7 of one order dated 04.09.2023 passed by Hon'ble National Company Law Appellate Tribunal in Company Appeal (AT) (CH) (Ins) No.134 of 2022.
5. Parties may file brief notes of written submissions not exceeding three pages each within seven days along with copies of judgment they have cited at bar.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)